

- (iii) The components and parts may be manufactured in India, preferably by assisted small and medium industries.
- (iv) Foreign exchange covering imports of components, parts and complete machines for systems and machines shall be balanced by a guaranteed export of finished products at least equal to the value of imported items.
- (v) No royalty, technical service fees or research fees shall be payable to the overseas principals. Payments towards salaries, allowances and other charges/services received from their overseas Principals shall have the prior approval of the Government.
- (vi) The firm would make efforts to associate Indian capital in their manufacturing enterprise at as early a date as possible.

As the imports of capital goods, components, raw materials, As-is machines etc. are made by the firm against their foreign Principals' investment and their export earnings, no free foreign exchange has so far been released by the Government of India.

IMPORT LICENCES FOR IMPORT OF ELECTRONIC COMPUTERS

863. SHRI P. K. KUMARAN: Will the Minister of COMMERCE be pleased to state:

- (a) the number and value of import licences for the import of electronic computers issued during the period 1960—1967;
 - (b) the number and value of import licences granted to IBM, ICT and other computer and business machine companies for import of machines and spare parts, etc; and
 - (c) the number and value of import licences granted for import of special paper, carbons and ancillaries for use in electronic computers already Imported in the country?
- 898 RS—3.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) 13 licences valued at Rs. 173 lakhs were issued for import of electronic computers during 1960-61 to 1966-67.

(b) Five licences valued at Rs. 72 lakhs and seven licences worth Rs. 80 lakhs were issued to M/s. IBM and ICT during 1960-61 to 1966-67 licensing period. One licence for import of computers valued at Rs. 21 lakhs was issued to M/s. Honey Well in 1967.

(c) No import licence has been issued for import of special paper, carbons and ancillaries for use in electronic computers. However, licences for import of Manila paper have been issued to M/s. ICT and IBM against their manufacturing programme.

PROMOTIONAL AVENUES FOR PERSONNEL BRANCH CLERKS

864. SHRI D. THENGARI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether any proposal to provide promotional avenues to the Personnel Branch clerks of the Railways, is under Government's consideration; and
- (b) if so, the details of the proposal?

THE MINISTER OF RAILWAYS (SHRI C M. POONACHA): (a) No.

(b) Does not arise.

SURPLUS A.I.O.Ws. ON SOUTHRN RAILWAY

865. SHRI D. THENGARI: Will the Minister Of RAILWAYS be pleased to state:

- (a) the number of Assistant Inspectors of Works declared surplus on the southern Railway;
- (b) the number of those who were offered alternative employment in technical posts; and

(c) the number of those who were offered alternative employment on non-technical posts?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Fifty-four.

(b) Nil.

(c) Fifty-four.

**RETRENCHMENT AND TRANSFER OF STAFF
FOR SEALDAH DIVISION**

B61S. SHRI NIREN GHOSH: Will the Minister of RAILWAYS be pleased to state:

(a) whether some staff including some 'office-bearers of the Eastern Railwaymen's Union have been re-trenched and Some transferred from the Sealdah Division recently;

(b) if so, the reasons therefor; and

(c) whether any office-bearer of the INTUC Union in Eastern Railway has been transferred from Sealdah division recently?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) No retrenchment of staff has been made. One office-bearer of the Eastern Railwaymen's Union has been transferred to Howrah Divisional Office within Calcutta area.

(b) The transfer was made in the administrative interest.

(c) No.

**TEXTILE COMMISSIONER'S ORDERS TO
TRADERS ABOUT COTTON STOCKS**

867. SHRI NIREN GHOSH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Textile Commissioners have asked cotton traders to give details of stocks of cotton held by them;

(b) if so, what are the results in this regard;

(c) whether any case of the mills not taking delivery of the cotton sold to them by the traders has been brought to the notice of Government; and

(d) if so, what steps the Government have taken in this matter?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) Yes; Sir.

(b) The response to this request has been very poor.

(c) No, Sir.

(d) Does not arise.

**PAR PROPAGANDA AGAINST NON-MUSLIM
COUNTRIES**

868. SHRI S. S. MARISWAMY: Will the Minister of COMMERCE be pleased to state:-

(a) whether it is a fact that Government of Pakistan have circulated pamphlets stating that non-Muslim countries are exploiting the Muslim countries; and

(b) if so, whether as a result of it India's exports to Tunisia, Morocco, Saudi Arabia and Algeria have declined?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) No such pamphlets have come to our notice.

(b) The fluctuations in our trade with Tunisia, Morocco, Saudi Arabia and Algeria have nothing to do with the issue of any pamphlets.

ISLAMIC COMMON MARKET

869. SHRI S. S. MARISWAMY:
SHRI D. THENGARI:
SHRI V. M. CHORDIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that a conference recently held in Karachi decided to form an Islamic Common Market;